

ITEM NO.30

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
16645/2014

(Arising out of impugned final judgment and order dated 02/05/2014
in CRLA No. 361/1992 passed by the High Court Of Judicature At
Allahabad)

MUJAMMIL & ANR.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With exemption from surrendering)

Date : 25/08/2014 This application was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA
[IN CHAMBER]

For Petitioner(s) Mr. Avnish Singh Yadav, Adv.
Mr. Yash Pal Dhingra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from surrendering is
rejected.

Four weeks' time is granted to file proof of surrender
failing which the petition shall stand dismissed without
further reference to this Court.

(NAVEEN KUMAR)
COURT MASTER

(SUMAN JAIN)
COURT MASTER